

**Allotment of Plots to Deprived  
Communities**

@2790A SHRI MOHINDER SINGH KALYAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that farming communities and other working classes are deprived of their land;

(b) if so, whether there are schemes to provide them employment opportunities; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKATSWAMY) : (a) The Government meets its requirement of land through its acquisition under the Land Acquisition Act, 1894. There is provision for payment of compensation under the Land Acquisition Act for the land acquired to the displaced ■ persons.

(b) and (c) There is no provision under the Land Acquisition Act for providing employment. However, the Public Sector projects provide preference in recruitment to persons displaced from the areas acquired.

**Incentives for involving voluntary  
organisations**

2791. SHRI BISHAMBHAR NATH PANDE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government are planning to provide suitable incentives for involving voluntary organisations and industrial houses in wasteland development activities; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF

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Previously UnStarred Question 1938, transferred from 4th December, 1992.

WASTELAND DEVELOPMENT)  
(COL. RAM SINGH): (a) Yes, Sir.

(b) With the change in mandate of the reconstituted National Wastelands Development Board the on-going Central Sector Grants-in-Aid Scheme is proposed to be modified under the title of "Support to Non-Governmental Organisations/Voluntary Agencies for Wastelands Development" from 1993-94. This scheme shall include additional land based activities besides tree planting.

While the other on-going Centre Sector Margin Money Assistance Scheme is proposed to be modified as "Investment Promotional Scheme" from 1993-94.

The principal objective of the scheme is to facilitate and attract investment from the Corporate Sector and institutional finance for wasteland development projects in non forest areas. The scheme envisages central assistance upto 25% of the project cost. Subject to equal matching contribution from the eligible project implementing agency/institution promoters. Details of the scheme are being finalised.

**Authorities Under the Jawahar Rozgar  
Yojana**

2792. SHRI SUNIL BASU RAY: Will the PRIME MINISTER be pleased to state:

(a) what are the various executing authorities for the projects under the Jawahar Rozgar Yojana; and

(b) whether utilization of the funds are being done over the year or only in any particular time of the year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) Jawahar Rozgar Yojana is being implemented by District Rural Development Agencies/Zilla Parishads at District level and by Village Panchayats at village level.

(b) JRY Manual provides that the